

NOTES OF THE REGISTRY

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All necessaries back from
Xerox unit on 7.5.03.
L/H/S Dr. St. 23.4.03

Copies of order
sent to all parties
(Petwr. & resps)
Copies of said order
handed over to
Counsel for both
sides

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DR
SD

ORDERS OF THE TRIBUNAL

ORDER DT. 23.4.2003.

Applicant, having been transferred from Bhubaneswar Deendarshan Kendra, filed this Original Application under section 19 of the Administrative Tribunals Act, 1985. While issuing notice to the Respondents, on 15.7.2002, an interim order was passed staying operation of the order of transfer of the Applicant dated 21.5.2002.

Later, by order dt. 31.7.2002 the said ad-interim order was, virtually, made absolutely.

In this case, the Respondents have already filed a counter and it is stated that a copy thereof has already been served on the counsel for the Applicant on 10.4.2003.

By filing MA No. 225/2003 (a copy of which has also been served on the counsel for the Applicant on 10.4.2003) Respondents have pointed out that on consideration of the representation of the Applicant, the Respondents have already decided not to disturb the applicant from Bhubaneswar.

None appears for the Applicant and, in the said premises, having heard Mr. J. K. Nayak, Learned ASC appearing for the Applicant and on consideration of the averments made in MA No. 225/2003, this OA is disposed of by quashing the impugned order of transfer under Annexure-3 dated 21.5.2003. This OA and the MA No. 225/2003 are accordingly disposed of.

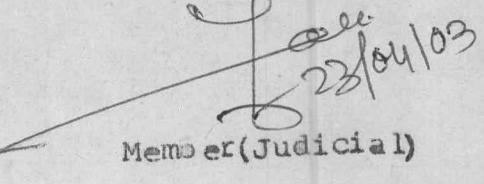
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Send copies of this order to all the

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ORDERS OF THE TRIBUNAL

parties to the OA and free copies of this order be also given to the counsel appearing for both sides.


23/04/03
Memorandum (Judicial)